

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **10.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : IBA/491/2020
NAME OF THE PETITIONER(S) : M/S. Thaicom Public Company Ltd
NAME OF THE RESPONDENTS : M/s. Raj Television Network Ltd
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Present: Ld. Counsel Shri. Abhishek Anand for the Petitioner.

Ld. Counsel Shri. T K Bhaskar for the Respondent.

After hearing the arguments, the petition was listed for orders, however an affidavit has been filed on behalf of the Respondent vide SR. No. 2355 dated 09.05.2024 that the Respondent has decided to remit to the Applicant the full and final settlement of the arbitral award dated 21.09.2015 without prejudice to its contentions, being a public listed entity with many public shareholders. Two weeks time has been stated in the affidavit to make the payment.

At joint request of Ld. Counsel for the parties, list the petition on **30.05.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)